

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No.636/ND/2018

Nand Lal Foods Pvt. Ltd.
Vs.
Registrar of Companies

...Appellant

...Respondent

Under Section: Section 252.

Order delivered on 01.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For the Respondent

Mr. shivam Rawat, Adv.

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ORDER

Ld. Counsel for the appellant is directed to amend the memo of parties and serve the Income tax department at Hon'ble Delhi High Court, Chamber No. 428-429 within one week. The ROC has been served. ROC and Income tax are directed to file reply within three weeks. Rejoinder within one week. Ld. Counsel for the appellant undertakes to file bank statements and employee details. All the copies to be served in advance to the other side. For further consideration on 16th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**